

**IN THE INCOME TAX APPELLATE TRIBUNAL “G” BENCH, MUMBAI**

**BEFORE SHRI SAKTIJIT DEY, VP AND  
SHRI MAKARAND VASANT MAHADEOKAR, AM**

ITA No. 767/Mum/2026  
(Assessment Year: 2017-18)

M/s. Globelink W W India Private Limited 2 <sup>nd</sup> Floor, Satyam Towers, Behind USV, Off. Govandi Station Road, Govandi (E), Denor, Mumbai-400 088	Vs.	The Asst. Commissioner of Income Tax, Circle 2(1)(1) Room No. 561, 5 <sup>th</sup> Floor, Aayakar Bhavan, M. K. Road, Mumbai-400 020
PAN/GIR No. AABCG 1834 G		
<b>(Appellant)</b>	:	<b>(Respondent)</b>
<b>Appellant by</b>	:	None
<b>Respondent by</b>	:	Shri Krishna Kumar, Sr. DR
<b>Date of Hearing</b>	:	06.03.2026
<b>Date of Pronouncement</b>	:	06.03.2026

ORDER

Per Saktijit Dey, VP:

This is an appeal by the assessee against order dated 03.11.2025 of first appellate authority, pertaining to assessment year (A.Y.) 2017-18.

2. The assessee has filed an application dated 04.02.2026, seeking permission to withdraw the appeal. The contents of the said letter are as under:

Subject: Globelink W W India Private Limited (Globelink' or 'the Company) Request for Withdrawal of Physical Appeal - AY 2017-18

*We would like to inform you that the appeal for AY 2017-18 has been filed both online and in physical form. Due to this, two different appeal numbers have been allotted for the same impugned year, details of which are given below:*

*Online Appeal No.: ITA 767/MUM/2026*

*Physical Appeal No.: ITA 811/MUM/2026*

*The physical appeal was filed later as the acknowledgement copy of the online appeal was not available at the relevant time.*

*Since the appeal has already been filed through the online mode, we kindly request that the physical appeal filed may please be permitted to be withdrawn, to avoid duplication of proceedings.*

*We request your good office to kindly take the above on record.*

*For Globelink W W India Private Limited*

*Sd/-*

*Authorized Signatory*

3. The learned Departmental Representative (ld. DR for short) for the Revenue has no objection to assessee's prayer.

4. In view of the aforesaid, we are inclined to permit the assessee to withdraw the present appeal. Accordingly, the appeal is dismissed as withdrawn.

5. In the result, the appeal is dismissed.

*Order pronounced in the open court on 06.03.2026*

Sd/-

(Makarand V. Mahadeokar)  
Accountant Member

Sd/-

(Saktijit Dey)  
Vice President

Mumbai; Dated : 06.03.2026

Roshani, Sr. PS

**Copy of the Order forwarded to :**

1. The Appellant
2. The Respondent
3. The CIT(A)
4. CIT - concerned
5. DR, ITAT, Mumbai
6. Guard File

BY ORDER,

(Dy./Asstt. Registrar)  
ITAT, Mumbai